

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 88248 of 2013

(Arising out of Order-in-Original No. 01/COMMR/M-III/WLH/2013-14
dated 24.05.2013 passed by the Commissioner of Central Excise,
Mumbai III)

M/s. Jost's Engg. Co. Ltd.Appellant
C-7, Road no. 12,
Wagle Indl. Estate,
Thane

Vs.

Commissioner of Central Excise, Mumbai IIIRespondent
3rd & 4th Floor, Vardaan centre
MIDC Wagle Indl. Estate
Thane West Mumbai

APPEARANCE:

Shri Anuj Shah, Chartered Accountant for the appellant
Shri Xavier Mascarenhas, Supdt (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/86022/2023

DATE OF HEARING: 28-06-2023

DATE OF DECISION : 28-06-2023

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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